

HIGH COURT OF ANDHRA PRADESH:: AMARAVATI

ROC. No. 698/SO/2023

Dated: 20.12.2023

CIRCULAR NO. 17/2023

Sub: High Court of Andhra Pradesh – interruptions by unknown persons in Court proceedings through the Virtual Mode - Certain instructions – Issued - Reg.

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It is brought to the notice of all the concerned that during the Virtual Mode Court Proceedings, Hon'ble Judges are experiencing interruptions by unknown persons with their unsolicited chats and dialogues.

Therefore, it is hereby informed that those who interrupt the Virtual Mode Court Proceedings with unsolicited chats and dialogues, would be liable for necessary action as per the procedure established by law.

y. Lakshmana Rao
20/12/2023
REGISTRAR GENERAL

To

- 1) The Principal Private Secretary to the Hon'ble the Chief Justice (with a request to place the same before the Hon'ble the Chief Justice for His Lordship's kind perusal)
- 2) All the P.Ss to the Hon'ble Judges (with a request to place the same before the Hon'ble Judge for their Lordships' kind perusal).
- 3) All the Registrars, High Court of Andhra Pradesh.
- 4) The Registrar (IT)-cum-Central Project Coordinator, High Court of Andhra Pradesh [with a request to instruct the concerned to upload the circular on the Home page of the Official Website of the High Court]
- 5) All the Unit Heads in the State of Andhra Pradesh.
- 6) The Director, A.P. Judicial Academy, Mangalagiri.
- 7) The Director, A.P. High Court Mediation & Arbitration Centre, High Court Building, Amaravati.
- 8) The Member Secretary, A.P. State Legal Services Authority, High Court Building, Amaravati.
- 9) The Secretary, A.P High Court Legal Service Committee, High Court Building, Amaravati.
- 10) The Advocate General, State of Andhra Pradesh, Amaravati.
- 11) The Chairman, Bar Council of A.P., High Court of A.P., Amaravati.